

GOVERNMENT OF INDIA  
MINISTRY OF POWER  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO.634**  
ANSWERED ON 07.02.2023

**POLICY FOR SUBSIDISED ELECTRICITY TO PEOPLE BELOW POVERTY LINE**

**634 SHRI P. WILSON:**

Will the Minister of **POWER**  
be pleased to state:

- (a) whether the Ministry has taken any steps to subsidize or exempt the rate of electricity for people living Below Poverty Line across the country;
- (b) whether the Ministry has come with any policy to substitute electricity with renewable alternatives across the country; and
- (c) if so, the details thereof and if not, the reasons therefor?

**A N S W E R**

THE MINISTER OF POWER AND NEW & RENEWABLE ENERGY

(SHRI R.K. SINGH)

**(a) :** As per the Electricity Act 2003, the tariff for different categories of consumers are determined by the State Electricity Regulatory Commissions/Joint Electricity Regulatory Commissions in accordance with the Electricity Act, 2003. The State Governments can give subsidy to any class of consumers, to the extent they consider appropriate but with advance payment of subsidy to distribution company as per the provisions of Section 65 of the Electricity Act, 2003. Therefore, as per the Electricity Act, 2003, providing electricity at subsidized rates to any consumer, including BPL families is within the purview of the concerned State Government.

**(b) & (c) :** Various policies initiatives taken for promotion of Renewable Energy (RE) generation are as under:

- (i) Waiver of Inter State Transmission System (ISTS) charges for inter-State sale of solar and wind power for projects to be commissioned by 30th June 2025, with provision in the order of this Ministry dt. 23.11.2021 for gradual phasing out of waiver for projects commissioned from 01.07.2025 onwards, in order to have long term visibility and certainty to the renewable power generation.
- (ii) Declaration of a trajectory for Renewable Purchase Obligation (RPO) up to the year 2029-30.
- (iii) Setting up of Ultra Mega Renewable Energy Parks to provide land and transmission to RE developers for installation of RE projects at large scale.

- (iv) Schemes such as Pradhan Mantri Kisan Urja Suraksha evam Utthaan Mahabhiyan (PM-KUSUM), Solar Rooftop Phase II, 12000 Mega Watt (MW) Central Public Sector Undertaking (CPSU) Scheme Phase II, etc.
- (v) Laying of new transmission lines and creating new sub-station capacity under the Green Energy Corridor Scheme for evacuation of renewable power.
- (vi) Notification of Promoting Renewable Energy through Green Energy Open Access Rules 2022, in June 2022.
- (vii) Green Term Ahead Market (GTAM) and Green Day Ahead Market (GDAM) are operational to facilitate sale of Renewable Energy Power through exchanges.
- (viii) Ministry of Power has introduced a scheme for flexibility in generation and scheduling of thermal/hydro stations through bundling with renewable energy which will help in the replacement of thermal/hydro with renewable energy.

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